

Listed on :
Court No. :
Item :
SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NOS.4266-4268 OF 2014
WITH
CRIMINAL MISC. PETITION NOS. 10934-10936 & 10937-10939 OF 2014
(Applications for exemption from filing official translation and permission to file additional documents)

Ram Prasad ...Petitioner(s)
VERSUS

State of Uttar Pradesh & Anr. Etc. Etc. ...
Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 31st August, 2015 when the Court was pleased to pass the following order:

"In view of letter circulated by learned counsel for the petitioner, the matters are adjourned for four weeks."

It is submitted that M/s. Equity Lex Associates, Advocates for Respondent No.2 in SLP (Cr1.)No. 4266 of 2014 and Respondent No.2 in SLP (Cr1.)No. 4267 of 2014 and Respondent Nos. 2, 3, 4 and 5 in SLP (Cr1.)No. 4268 of 2014 has not filed Counter Affidavit in view of his letter dated 28th August, 2015 circulated before the Hon'ble Court on 31st August, 2015, so far.

Service of Show Cause Notice is complete.

The matters above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 22nd day of September, 2015.

ASSISTANT REGISTRAR

COPY TO:

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2. Mr. Ravi Prakash Mehrotra, Advocate
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011, M.C. Setalvad Lawyer's Chambers, S.C.I.

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